

f

ITEM NO.7

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1597 OF 2008

ASHOK KUMAR SINHA

Appellant (s)

VERSUS

JAYA SINHA

Respondent(s)

(office report on default)

Date: 28/09/2012 This Appeal was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
[IN CHAMBERS]

For Appellant(s) None

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

Office report dated 17/27th March/September, 2012 indicates that notice of dasti service could not be effected upon the sole respondent. However, there appears to be an affidavit in support of service of dasti notice on behalf of the appellant. The office may check and proceed whether affidavit of dasti service is still required to be filed by the counsel for the appellant.

| (Parveen Kr.Chawla)

| Court Master

|

| | (Phoolan Wati Arora)

| | Court Master

| |

|

|

|